

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 137
(CAA)-57(PB)/2018

IN THE MATTER OF:

Akai Consumer Electronics India
Ltd. & Ors.

.... Applicant/petitioner

Order under Section 230-232

Order delivered on 02.04.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner

For the RD

For the ITD

-
Mr. N.K. Singh, STA

Mr. Shubham Pandey, Adv. for Ms. Lakshmi Gurung,
Standing Counsel for Income Tax Department

ORDER

Ld. Counsel for the petitioner seeks further time to comply with the order dated 19.12.2018 by filing response to the reply filed by the Income Tax Department. The needful shall be done within four weeks with a copy in advance to the counsel opposite. Any other response may also be filed within the period of four weeks.

List for arguments on 06.05.2019.


(M.M.KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)